

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9748/2015

(Arising out of impugned final judgment and order dated 05/12/2014  
in LPA No. 1934/2014 passed by the High Court Of Punjab & Haryana  
At Chandigarh)

JITENDRA SINGH YADAV

Petitioner(s)

VERSUS

THE ORIENTAL BANK OF COMMERCE &amp; ORS.

Respondent(s)

(with interim relief and office report)

Date : 30/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN  
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Dr. Sushil Balwada,Adv.

For Respondent(s) Mr. Anuvrat Sharma,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

As per the request made in the letter circulated by  
the learned counsel appearing for the Petitioner for  
adjournment of the matter on personal ground, the matter is  
adjourned.

List after four weeks.

(NEELAM GULATI)  
COURT MASTER(SAROJ SAINI)  
COURT MASTER